



2026:AHC:15829

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1785 of 2026

Somari Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar, Saurabh Raj
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the Naib Tehsildar, Kharabar, Tehsil-Sadar, District Gorakhpur to decide the recall application dated 18.10.2022 registered as Case No.RST/3091 of 2022, Computerized Case No.T202205310303091 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of two months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

Pramod Tripathi